

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**Appeal No.94/252/PB/2018**

**IN THE MATTER OF:**

Rose Dale Estates Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 19.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Applicant:-**

**Mr. Pragyan Pradip Sharma, Advocate  
Ms. Anandini Kumari, Advocate**

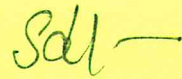
**ORDER**

Even on the second call no one appears on behalf of the Income Tax Department. It is seen that Income Tax Department has also not filed its report. However, in the interest of justice another opportunity is given to Income Tax Department to file report positively within two weeks, failing which it will be treated that they have no objection to the restoration application.

Post the matter on <sup>1<sup>st</sup></sup> 8<sup>th</sup> March 2018 for final argument.



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**